

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 145(ND)/2012

IN THE MATTER OF:

SBPL Infrastructure Ltd. & Ors.

.....Petitioners

v.

M/s. DLF SBPL Developers Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397/398

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

**Mr. Krishnendu Datta, Mr. C.Summon Reddy
Mr. Arjun Singh, Ms. Prachi Johri, Advocates**


For the Respondent(s) :

**Mr. U.K. Chaudhary, Sr. Advocate
Mr. Vishal Gehrana, Mr. Nakul Gandhi,
Mr. Siddhant Gupta, Advs.**

ORDER

On account of pending part heard matter, the hearing cannot commence. It is already 3.30 p.m. Accordingly, hearing is deferred to 19th December, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017
V. Sethi